

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 26.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.23/230/2024
NAME OF THE COMPANY	TMN Parks Pvt Ltd (Transferor Co.) and Deccan Bio Ventures Pvt Ltd (Transferor Co.2) and Neovantage Tech Park Pvt Ltd (Transferor Co.3) and Neovantage Bio-Technology Pvt Ltd (Transferor Co.4) and Knowledge Square Parks & Incubatora Pvt Ltd (Transferor Co.5) Neovantage Innovation Park Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	u/s 230 of Companies Act

**ORDER**

**Present:** Ld. PCS Mr. DVM Gopal for the Petitioner.

Ld. Counsel for the Petitioner is directed to issue notice to all concerned Statutory Authorities and the same may be published in leading newspapers in English and Vernacular languages having wide circulation in the area where the Respondents reside in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations), Rule 2016 and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing.

Publication shall be effected within ten (10) days before the next date of hearing.

**Matter is adjourned to 04.10.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**